

**THE NATIONAL COMPANY LAW TRIBUNAL
COURT-I, CHANDIGARH BENCH, CHANDIGARH**

Item 15

CP(IB) No. 261/Chd/HP/2020

Under Section 9 IBC 2016

In the matter of:-

CU-Built Engineers Pvt. Ltd.

...Petitioner/ Operational Creditor

Vs.

Inox Wind Ltd.

...Respondent/ Corporate Debtor

Present: Mr. Vishav Bharti Gupta, Advocate for the petitioner/ operational creditor.
Mr. Rajat Khanna with Mr. Vishal Saini and Mr. Vijay Pratap Singh,
Advocates for the respondent/ corporate debtor.

It is stated by learned counsel for the petitioner/ operational creditor that he has e-filed the short written submissions and the same is stated to be received by the counsel opposite. Learned counsel for the petitioner/ operational creditor is directed to file a hard copy of the same during the course of the day. Learned counsel for the respondent/ corporate debtor is directed to file short written submissions with compendium of judgments, if any, within two weeks with a copy in advance to the counsel opposite. List the matter for arguments on 09.10.2023.

-sd-
(Subrata Kumar Dash)
Member (Technical)

September 11, 2023
SM

-sd-
(Harnam Singh Thakur)
Member (Judicial)